

Shri Datar: I may point out that Madras was settled before the State was broken into two States. Now, the question of the headquarters being in Andhra will be considered if there is a report from the Assistant Commissioner to that effect and proper conditions are found.

MEDICAL FACILITIES

*111. **Shri Ramananda Das:** Will the Minister of Defence be pleased to state what medical facilities exist for the civilian workers in various Defence installations?

The Deputy Minister of Defence (Sardar Majithia): I lay a Statement on the Table of the House. [See Appendix I, annexure No. 31]

Shri Ramananda Das: It appears from the statement that there is no proper and sufficient arrangement for medical treatment for civil employees of the Defence Department. Will the Minister consider the question of proper medical facilities for them?

Sardar Majithia: Sir, we are doing the best that we can possibly do. Obviously, the hon. Member will realise that in certain cases it is not possible to have hospitals at all the various places. In factories, of course, we have them; but, in outlying places, we naturally cannot have hospitals. We cannot give the same facilities which we would like to. But, as the medical facilities develop in our country they will naturally get the benefits.

Dr. Hari Mohan: From the statement it appears that the dependents of Class II personnel have not been given any medical facilities. May I know the reason for it?

Sardar Majithia: About the dependents, normally what happens is that dependents are not residing with the employees and that is why medical facilities are not provided for them; but in case there are certain individual cases, they will certainly be looked after.

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SETTLEMENT OF EX-SERVICEMEN

*112. **Shri K. C. Sodhia:** (a) Will the Minister of Defence be pleased to state the amount of grants paid during 1952-53 and the current year to different State Governments in connection with the schemes for settling ex-servicemen and the number of such persons benefited by each scheme?

(b) What are the special amenities and help provided?

(c) What is the total number of men yet to be settled?

(d) How long will it take to finish this work?

The Deputy Minister of Defence (Sardar Majithia): (a) The Central Government paid to the States Rs. 4,62,500/- during 1952-53 and Rs. 75,000/- in 1953-54 for settling 956 ex-servicemen in land colonies. A detailed statement is laid on the Table of the House. [See Appendix I, annexure No. 32.]

(b) In the case of land colonies the settlers are provided with tractors, bullocks, implements, wells/tube wells, houses, common buildings like panchayatgar, seed-stores, dispensary, schools, radios, etc. The nature and extent of those facilities vary in the colonies depending upon the climatic conditions, nature of soil, extent of land and the type of settlers.

(c) 377 ex-servicemen have yet to be settled in the colonies referred to in the statement.

(d) The development of the colonies referred to at serial Nos. 6 to 10 in the statement has been completed while that of others are expected to be completed by 31 March 1955.

Shri K. C. Sodhia: What is the total number so far settled?

Sardar Majithia: If the hon. Member had followed my reply, he would have got the figure. 956 was the total number to be settled and 377 have not been settled; if he deducts the latter